

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Azad Khan @ Salman Umesh @ Nonu Vs. State
FIR No. : 267/2015
PS : Nihal Vihar
U/s : 392/34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Narender Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant / accused submits that Trial Court is holding Court today and in this case warrants were issued against the accused and for this reason only accused is languishing in jail. Accordingly, let this application be placed before Sh. Pooran Chand, Ld. ASJ, today itself at 12 PM.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

C.C. No. 2910/18
Saravjit Singh Vs. Sampatti Developer.
P.S.: Hari Nagar
U/s : 138 N.I. Act

28.05.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Ujjwal Puri, Ld. Counsel for the
applicant/accused(through VC).

File has been received from the court of Ms. Neha
Pandey, Ld. MM.

Notice to the complainant has not been issued.

Let notice be issued to the complainant for

03.06.2020.

At this stage Ld. Counsel for the applicant/ accused
submits that he wishes to withdraw the revision petition. He is
directed to send an E-mail in this regard.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

C.C. No. 13192/18
Kanwaljeet Kaur Vs. Shanti Swaroop Satija
P.S.: Hari Nagar
U/s : 138 N.I. Act

28.05.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Ujjwal Puri, Ld. Counsel for the
applicant/accused(through VC).

File has been received from the court of Ms. Neha
Pandey, Ld. MM.

Notice to the complainant has not been issued.

Let notice be issued to the complainant for

03.06.2020.

At this stage Ld. Counsel for the applicant/ accused
submits that he wishes to withdraw the revision petition. He is
directed to send an E-mail in this regard.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 92/10
State Vs. K.K. Maheshwari
P.S.: Nihal Vihar
U/s : 279/337/304A/302/34 IPC

28.05.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Sahil Malik, Ld. Counsel for the
applicant/accused (through VC).

Reply on behalf of the IO filed. Ld. Counsel for the
applicant/accused submits that he is seeking interim bail.
However, in terms of the minutes of meeting dated 18.05.2020
of High Power Commission of Hon'ble High Court of Delhi let the
present application be placed before the court of Sh. Vishal
Singh, Ld. ASJ for 01.06.2020.

Character Certificate of the accused is not on
record. Let the same be called from Jail Superintendent for the
said date.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No : 706/2019
PS: Nihal Vihar
STATE VS. Pawan Kumar
U/s 498A/304B/34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State .
Mr. Sandeep Kumar, Ld. Counsel for applicant/
accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THG, Delhi/28.05.2020

FIR No : 706/2019
PS: Nihal Vihar
STATE VS. Pawan Kumar
U/s 498A/304B/34 IPC

Mr. Sandeep Kumar, Ld. Counsel for accused, Enrollment no.
D/1395/2006.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

(Signature)
Sandeep Kr. Gaurav Adu
D/1395/2006

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 101/2019

State Vs. Dharm Chand Paswan @ Ram Parvesh

P.S.: Kirti Nagar

U/s : 313/342/376 (2)(3)/506 IPC and 6 POCSO Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Rahul Baisla, Ld. Counsel for the
applicant/accused.
SI Asha from PS Kirti Nagar.

Report filed. IO submits that she had send the copy of the order dated 20.05.2020 to the father of the complainant. A whats app print out has been placed on record.

Ld. Counsel for the accused submits that the victim has turned hostile during trial.

On the other hand Ld. Addl. PP for the State submits that there are scientific investigation which proves the commission of the offence.

Arguments heard.

At this stage Ld. Counsel for the accused/applicant submits that he may be permitted to withdraw the present application.

Statement of the Ld. Counsel for the accused/ applicant has been recorded in this regard.

In view of the statement of the Ld. Counsel for the accused/applicant the present application is dismissed as withdrawn.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 101/2019
State Vs. Dharm Chand Paswan
P.S.: Kirti Nagar
U/s : 313/342/376 (2)(3)/506 IPC and 6 POCSO Act**

28.05.2020

**Statement of Sh. Rahul Baisla, Ld. Counsel for the
accused/applicant, Enrollment No. D 1259/2013.**

At Bar.

I am the counsel for the applicant/accused. I wish to withdraw the present application. The same may be dismissed as withdrawn with liberty to file the fresh application.

R.O. & A.C.

*Handwritten signature of Ankur Jain
D. 1259/13.*

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No : 182/2020

PS: Nihal Vihar

STATE VS. Tejinder Singh

U/s 392/397/411/34 IPC & 25/54/59 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. V. P. Tiwari, Ld. Counsel for applicant/accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

FIR No : 182/2020
PS: Nihal Vihar
STATE VS. Tejinder Singh
U/s 392/397/411/34 IPC & 25/54/59 Arms Act

Mr. V. P. Tiwari, Ld. Counsel for accused, Enrollment no. D/648-H/2007.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

UP mi
28.05.2020
Enroll - D-648-H/07
No - 9990182901

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Pankaj Verma @ Paylet Vs. State

FIR No. : 648/2017

PS : Ranhola

U/s : 302/34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Arun Yadav, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant / accused submits at bar that he is seeking interim bail in view of the guidelines of the minutes dated 18.05.2020 of the High Power Committee of Hon'ble High Court of Delhi. Reply has also not been received from IO. Neither the application is accompanied by the character certificate nor previous involvement report.

Let this application be placed before the designated Court Sh. Vishal Singh, Ld. ASJ on 01.06.2020.



(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Rohit Lala Vs. State

FIR No. : 648/2017

PS : Ranhola

U/s : 302/34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Arun Yadav, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant / accused submits at bar that he is seeking interim bail in view of the guidelines of the minutes dated 18.05.2020 of the High Power Committee of Hon'ble High Court of Delhi. Reply has also not been received from IO. Neither the application is accompanied by the character certificate nor previous involvement report.

Let this application be placed before the designated Court Sh. Vishal Singh, Ld. ASJ on 01.06.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Vijay Vs. State
FIR No. : 568/2018
PS : Nihal Vihar
U/s : 302/34 IPC & 25 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.

Ld. Counsel for applicant / accused submits at bar that he
is seeking interim bail in view of the guidelines of the minutes dated
18.05.2020 of the High Power Committee of Hon'ble High Court of
Delhi.

Let this application be placed before the designated Court
Sh. Vishal Singh, Ld. ASJ on 30.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. 118/20

FIR No. 03/20

State Vs. Madhu Bala

P.S. Ranhola

U/s 420/498/471 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
None for applicant/accused.

Put up for consideration on 29.06.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Manoj Mehta Vs. State
FIR No. : 117/2017
PS : Nihal Vihar
U/s : 302/201 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.

Ld. Counsel for applicant / accused submits at bar that he
is seeking interim bail in view of the guidelines of the minutes dated
18.05.2020 of the High Power Committee of Hon'ble High Court of
Delhi.

Let this application be placed before the designated Court
Sh. Vishal Singh, Ld. ASJ on 30.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Prince @ Daulat Vs. State

FIR No. : 568/2018

PS : Nihal Vihar

U/s : 302/34 IPC & 25/54/59 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.

Ld. Counsel for applicant / accused submits at bar that he is seeking interim bail in view of the guidelines of the minutes dated 18.05.2020 of the High Power Committee of Hon'ble High Court of Delhi.

Let this application be placed before the designated Court Sh. Vishal Singh, Ld. ASJ on 30.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sunil Pal @ Sonu @ Bacha Vs. State

FIR No. : 854/2016

PS : Nihal Vihar

U/s : 302/120B/506/34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.

Ld. Counsel for applicant / accused submits at bar that he
is seeking interim bail in view of the guidelines of the minutes dated
18.05.2020 of the High Power Committee of Hon'ble High Court of
Delhi.

Let this application be placed before the designated Court
Sh. Vishal Singh, Ld. ASJ on 30.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 1037/15

State Vs. Suraj

P.S.: Ranhola

U/s : 363/376D/506/120B/34 IPC & Section 6 of POCSO Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Mahesh Prashad, Ld. Counsel for the
applicant/accused.

Notice to the complainant not received back either
executed or not executed.

Let fresh notice be issued to the complainant
through IO for 05.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 353/2017
State Vs. Himanshu Tyagi @ Hunny
P.S.: Mundka
U/s : 307/34 IPC and 25/27 Arms Act

28.05.2020

Statement of Sh. B.P. Sharma, Ld. Counsel for the
accused/applicant, Enrollment No. D 2733/2006.

At Bar.

I am the counsel for the applicant/accused. I wish
to withdraw the present application. The same may be
dismissed as withdrawn with liberty to file the fresh application.

R.O. & A.C.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

B. Sharma
ASJ
D/2733/06
28/05/2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 353/2017
State Vs. Himanshu Tyagi @ Hunny
P.S.: Mundka
U/s : 307/34 IPC and 25/27 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. B.P. Sharma, Ld. Counsel for the
applicant/accused.

Ld. Counsel for the accused/applicant seeks to
withdraw the present bail application.

Statement of the Ld. Counsel has been recorded in
this regard.

In view of the statement of the Ld. Counsel for the
accused/application the present bail application is dismissed as
withdrawn.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 463/18
State Vs. Sudhir & Anr.
P.S.: Nihal Vihar
U/s : 304B/498A/34 IPC

28.05.2020

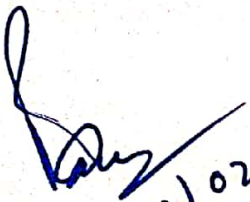
Statement of Sh. Ramesh Chander, Ld. Counsel for the
accused/applicant, Enrollment No. D759/2002.

At Bar.

I am the counsel for the applicant/accused. I wish
to withdraw the present application. The same may be
dismissed as withdrawn with liberty to file the fresh application.

R.O. & A.C.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020


D/759/02
28/5/2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 463/18
State Vs. Sudhir & Anr.
P.S.: Nihal Vihar
U/s : 304B/498A/34 IPC**

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Ramesh Chander, Ld. Counsel for the
applicant/accused.

Ld. Counsel for the accused/applicant seeks to
withdraw the present bail application.

Statement of the Ld. Counsel has been recorded in
this regard.

In view of the statement of the Ld. Counsel for the
accused/application the present bail application is dismissed as
withdrawn.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 149/19
State Vs. Aman
P.S.: Anand Parbat
U/s : 354(B)/354(D)/506 IPC r/w Section 12 POCSO Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
None for the applicant/accused.

This is a 2nd bail application filed on behalf of the
accused. However, notice to complainant is not issued.

Let notice to the complainant be issued for

08.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : 146/2013
State Vs. Sunil Kumar & Ors.
P.S.: Anand Parbat
U/s : 302/307/323/324/34 IPC R/w Section 25/54/59 Arms
Act

28.05.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Praveen Dabas, Ld. Counsel for the
applicant/accused (through VC).

No report has been received from jail. Reply on
behalf of the IO filed. However, in terms of the minutes of
meeting dated 18.05.2020 of High Power Commission of
Hon'ble High Court of Delhi let the present application be placed
before the court of Sh. Vishal Singh, Ld. ASJ for 30.05.2020.

Let the jail conduct of the accused be called from
the Jail Superintendent for the said date.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 92/10

State Vs. Vidya Sagar & Ors.

P.S.: Nihal Vihar

U/s : 302/120B/34 IPC r/w Section 25/54/59 Arms Act

28.05.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

**Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Praveen Dabas, Ld. Counsel for the
applicant/accused (through VC).**

**Report from jail received. Reply on behalf of the IO
filed. However, in terms of the minutes of meeting dated
18.05.2020 of High Power Commission of Hon'ble High Court of
Delhi let the present application be placed before the court of
Sh. Vishal Singh, Ld. ASJ for 29.05.2020.**

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Babloo Singh Vs. State
FIR No. : 839/18
PS : Nihal Vihar
U/s : 302 IPC 25/27 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Dharmender Sharma, Ld. Counsel for
applicant/accused through CISCO Webex.

Arguments heard.
Put up for orders.



(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

12:30 PM

Ld. Counsel for accused submits that accused be granted interim bail as he is in judicial custody since 26.06.2019. He submits that father of the accused is not keeping well and is admitted in a hospital in Faridabad.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

The facts in brief are that on 29.12.2018 vide DD no.5A a call was received which was entrusted to SI Hima who went to the spot and found that a male dead body having gun shot injury was lying. Accordingly an FIR was registered U/s 302 IPC. During the course of investigation statement of witnesses were recorded and it was revealed that applicant and the deceased had a quarrel in front of Uday Vihar and applicant shot the deceased. The entire incident was captured in CCTV installed near the place of incident. Accused was evading his arrest according a reward of Rs. 25,000/- was announced. Accused was arrested.

The allegations against the accused are serious in nature. The applicant has not filed any medical document to support the submission of the counsel which could show that father of the applicant is hospitalized. The documents which are being filed are only pathological reports of the father of the applicant which also do not show any serious condition which requires the applicant to be admitted on interim bail.

Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed.

Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 415/2016
State Vs. Ravinder @ Sabi
P.S.: Nihal Vihar
U/s : 302/195A/34 IPC and 25/54/59 of Arms Act**

28.05.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Pradeep Kumar Pathak, Ld. Counsel for the
applicant/accused (through VC).

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

At 12:45 pm.

ORDER:-

Ld. Counsel for the accused has argued that how the public witness have been examined and their testimony is shaky, moreover, they are in nature of heresay evidence.

On the other hand Ld. Addl. PP for the State has opposed the bail application.

:2:

The brief facts of the case are that on the statement of Rahul the present case was registered who stated that he runs a mobile repairing shop and on 30.05.2015 he heard a noise outside his shop and when he came out he found one person namely Rahul lying on the road in injured condition. He took the injured to the hospital where injured told him that the person who had shot him are none else but the once who had earlier attacked one Mohit. Mohit also came to the hospital and injured Rahul also narrated the same facts. Injured later on succumbed to his injuries and the present FIR was registered.

The allegations against the accused are serious in nature. As per the report of the IO accused Ravinder @ Sabi is involved in one more case, thus, at this stage applicant does not deserve any leniency. The arguments that the testimony of the witnesses are shaky and there are number of contradictions and improvements cannot be appreciated because testimony of witnesses have not been filed with the bail application. Thus the applicant is not entitled to any relief. The bail application stands dismissed.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Afsar Vs. State

FIR No. : 96/10

PS : Mayapuri

U/s : 392/397/34 IPC r/w 25/27 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Shubham Gupta, Ld. Counsel for applicant/accused.

This is an application seeking intimation to Jail Authority that accused is on bail in the above said FIR. The file is pending trial before the Court of Sh. Vishal Singh which is summoned for today itself. File perused.

It shows that accused Afsar is being produced from JC was never on bail in this case. Order dated 10.01.2020 records that bail has been granted but bond have not been furnished. Under these circumstances no order are called for in the present application. Same is accordingly dismissed. File be sent back to the Court concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020


IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No :259 /19
PS:Nihal Vihar
STATE VS. Lalit
U/s 395/397/120B IPC & 25 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State .
Mr. Shivam Sharma, Ld. Counsel for applicant/
accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

FIR No :259 /19
PS:Nihal Vihar
STATE VS. Lalit
U/s 395/397/120B IPC & 25 Arms Act

Mr. shivam Sharma, Ld. Counsel for accused, Enrollment no.
D/3801/2017.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

Shivam

Shivam Sharma

D.13801/17

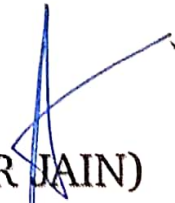
IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No :259 /19
PS:Nihal Vihar
STATE VS. Sheetal
U/s 395/397/120B IPC & 25 Arms Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State .
Mr. Shivam Sharma, Ld. Counsel for applicant/
accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
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FIR No :259 /19
PS:Nihal Vihar
STATE VS. Sheetal
U/s 395/397/120B IPC & 25 Arms Act

Mr. Shivam Sharma, Ld. Counsel for accused, Enrollment no.
D/3801/2017.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

Shivam

Shivam Sharma

D/3801/17

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

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IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Krishan Kumar Vs. State

FIR No. : 598/19

PS : Ranhola


U/s : 376 IPC & Sec 6 POCSO Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Ravinder Kumar, Ld. Counsel for applicant/accused
through CISCO Webex.
IO in person.

IO submits that copy of the notice was served to the mother of complainant despite that complainant is not present. She is directed to ensure the presence of the complainant / parent of the victim. Ld. Counsel for applicant / accused submits that medical condition of the accused is not good. Let a report be called from Jail Superintendent.

Put up on 02.06.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Rakesh Vs. State

FIR No. : 92/10

PS : Nihal Vihar

U/s : 302/120B/ 34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Puneet Jaiswal, Ld. Counsel for applicant/accused
through CISCO Webex.

Ld. Counsel for applicant / accused submits at bar that he
is seeking interim bail in view of the guidelines of the minutes dated
18.05.2020 of the High Power Committee of Hon'ble High Court of
Delhi.

Let this application be placed before the designated Court
Sh. Vishal Singh, Ld. ASJ on 29.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

**N THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Jitender @ Bata & Anr. Vs. State
FIR No. : 145/19
PS : Mundka
U/s : 365/394/397/34 IPC

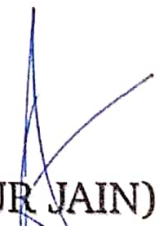
28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Hari Kishan, Ld. Counsel for applicant/accused
through CISCO Webex.

Reply filed. Ld. Counsel for applicant / accused submits
that complainant has turned hostile in the main case. Let file be
summoned for NDOH.

Ld. Counsel for accused submits that he has not received
copy of the report filed on behalf of IO today. Let the same be sent
through electronic mode.

Put up on 02.06.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

C.C. No. 6430/17
Navin Kumar Vs. Sampati Developer
P.S.: Hari Nagar
U/s : 138 N.I. Act

28.05.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Ujjwal Puri, Ld. Counsel for the
applicant/accused(through VC).

File has been received from the court of Ms. Neha
Pandey, Ld. MM.

Notice to the complainant has not been issued.

Let notice be issued to the complainant for

03.06.2020.

At this stage Ld. Counsel for the applicant/ accused
submits that he wishes to withdraw the revision petition. He is
directed to send an E-mail in this regard.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI


Ravi @ Parveen Vs. State
FIR No. : 586/18
PS : Nihal Vihar
U/s : 302/34 IPC

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Mr. Deepak Sharma, Ld. Counsel for applicant/accused
through CISCO Webex.

This is fresh bail application filed on behalf of accused Ravi @ Parveen seeking interim bail. Let notice of the application be issued to IO. IO is directed to verify the documents of the applicant. Report be called from Jail Superintendent regarding medical condition of the accused.

Put up on 03.06.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 0081/18
Resham Vs. State
P.S.: Nihal Vihar
U/s : 363/328/376/376D/34/120B & 6 POCSO Act**

28.05.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

**Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Sh. Arjun Mehta, Ld. Counsel for the
applicant/accused (through VC).**

Reply of the bail application has been received.

However, notice to complainant has not been issued.

IO is directed to issue notice to the complainant and
ensure her presence.

Put up for further proceedings on **02.06.2020.**

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
28.05.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ajay Kumar Kashyap & Anr. Vs. State

FIR No. : 799/2019

PS : Nihal Vihar

U/s : 363/366/366A/376/506/109/120B IPC , 21 POCSO
Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Ms. Ekta , Ld. Counsel for applicant/accused through
CISCO Webex.

Reply on behalf of IO filed. Perusal of bail application shows that section 21 of POCSO Act has been invoked. Notice be issued to the complainant. IO is directed to ensure the presence of complainant on NDOH.

Put up on 04.06.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. 396

Ajay Kumar Kashyap & Anr. Vs. State

FIR No. : 799/2019

PS : Nihal Vihar

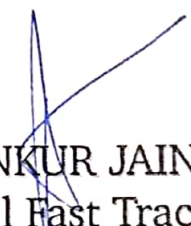
U/s : 363/366/366A/376/506/109/120B IPC , 21 POCSO
Act

28.05.2020

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for State.
Ms. Ekta , Ld. Counsel for applicant/accused through
CISCO Webex.

Reply on behalf of IO filed. Perusal of bail application shows that section 21 of POCSO Act has been invoked. Notice be issued to the complainant. IO is directed to ensure the presence of complainant on NDOH.

Put up on 04.06.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/28.05.2020